

ITEM NO.34

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
11387/2014

(Arising out of impugned final judgment and order dated 16/08/2013
in CRLA No. 1199/2002 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(Office report on default)

Date : 11/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
(IN CHAMBERS)

For Petitioner(s) Mr. Bheem Pratap Singh, Adv.
Mr. Rohit Pandey, Adv.
Mr. V. N. Raghupathy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In the peculiar facts as stated by the learned
counsel for the petitioner, 15 days time from today is
granted to the petitioner to surrender and file proof
thereof.

(DEEPAK MANSUKHANI)
COURT MASTER

(H.S. PARASHER)
COURT MASTER